

I

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 20/AM16
SCHEDULED FOR 07.01.2016
(HELD ON 21.01.2016)
UNDER THE CHAIRMANSHIP OF
SHRI DARSHAN SINGH, ADDL. DGFT

Meeting No. 20/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 07.01.2016, was held on 21.01.2016, under the Chairmanship of Shri Darshan Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

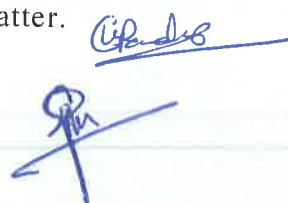
MANUAL CASES

Case No. A-228	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. As decided by the committee in its earlier meeting, a copy of the representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.



Case No. A-229	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-230	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-231	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-232	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 031073 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-233	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-234	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-235	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

C.P. Das

R

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 21.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-236	Gajraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00313/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0210204986 dated 16.09.2014	RLA F. No. 02/24/040/00086/AM15	

C.P. Das

R

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204986 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-237	Gajraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00312/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0210204985 dated 16.09.2014	RLA F. No. 02/24/040/00070/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

C.P. Das

R

Case No. A-238	Manjushree Technopack Ltd., Bangalore	HQ F. No. 01/87/050/00020/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0710103920 dt. 05.05.2014	RLA F. No. 07/24/040/00415/AM14	

Request: fixation of adhoc norms in respect of Advance Authorization
No. 0710103920 dt. 05.05.2014

Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.

The case is deferred.

Case No. A-239	M/s Gujarat Raffia Industries Ltd., Ahmedabad	HQ F. No. 01/87/050/00489/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0810134417 dated 29.01.2015	RLA F. No. 08/24/040/00385/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-240	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00436/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0310791618 dated 02.12.2014	RLA F. No. 03/95/040/00689/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A D/L No. 46011/57/2014-PC.II dated 12.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-241	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00201/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0310786228 dated 01.07.2014	RLA F. No. 03/95/040/00280/AM15	

C. P. Desai

P.

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A D/L No. 46011/57/2014-PC.II dated 12.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-242	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00200/AM15	

C. P. Desai

P.

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Application of firm has been forwarded to D/o C&PC on 23.12.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-243	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00052/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00243/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

C. P. Desai

Case No. A-244	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00053/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016		RLA F. No. 08/24/040/00044/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-245	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0310773869 dated 11.03.2014	RLA F. No. 03/95/040/00968/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014

Decision: A D/L No. 46011/48/2014-PC.II dated 17.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-246	PYE Tools Pvt. Ltd., Ludhiana	HQ F. No. 01/87/162/00087/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. Not issued yet	RLA F. No. 30/24/040/00020/AM16	

Request: Grant of Advance Authorization under Para 4.7 of HBP Vol.I for the export product "Poly Carbonate flakes-Granules plastics" against import of "Waste, Paring and Scrap of Plastics".

Decision: A D/L No. 46011/57/2011-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-247	M/s Kuloday Technopack Pvt. Ltd., Mumbai	HQ F. No. 01/87/162/00088/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0310794719 Dated 13.03.2015	RLA F. No. 03/94/040/01174/AM15	



Subject: Enhancement in the wastage allowed by NC in its Meeting No. 16/AM16 held on 28.08.2015.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 10.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-248	M/s Caterpillar Signs Pvt. Ltd., Ahmedabad	HQ F. No. 01/87/162/00095/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0810132685 dated 14.07.2014	RLA F. No. 08/24/040/00144/AM15	



Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0810132685 dated 14.07.2014.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 10.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

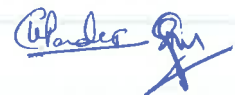
The case is deferred.

Case No. A-249	M/s. International Conveyors Ltd., Aurangabad	HQ F. No. 01/87/50/00616/AM09/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 0310485860 dated 10.09.2008	RLA F. No. 30/24/040/00473/AM09	

Subject: Request for incorporate the inputs name as Polyester Filament Yarn. (1000/1500 Denier)/super High Tenacity Polyester Yarn 1100 DTEX.

Decision: A D/L dated 30.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.



Case No. A-250	M/s Tinna Rubber and Infrastructure Ltd., New delhi	HQ F. No. 01/87/171/00086/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Not issued yet	RLA F. No. 05/24/040/00252/AM16	

CPD

Subject: Fixation of adhoc norms for the export product "Ultra fine Compounded Rubber/ Reclaim Rubber" under Para 4.07 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 05.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-251	M/s Tinna Rubber and Infrastructure Ltd., New delhi	HQ F. No. 01/87/171/00085/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Not issued yet	RLA F. No. 05/24/040/00251/AM16	

CPD

Subject: Fixation of adhoc norms for the export product "Crump Rubber Powder" under Para 4.07 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 05.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-252	M/s Neelam Rubbers, Balasore	HQ F. No. 01/87/050/00207/AM15/DES-VII	Status: Approved
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. 2310003625 dated 04.07.2014	RLA F. No. 23/24/040/00002/AM15	

CPD

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2310003625 dated 04.07.2014

Decision: The Committee decided to approve the case as per comments furnished by DIPP vide their letter No. 7/247/2014-TSW dt.15.12.2015. Accordingly, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Crumb Rubber	750 MT	Used Rubber Tyre Scrap (Multicut/ Shredded & Granules)	765 MT
RLA may take consequential action as per Policy / Procedures.			

CPD

Case No. A-253	M/s. Kohinoor India Pvt. Ltd.	HQ F. No. 01/87/050/00059/AM14/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 3010093524 dated 30.04.2013	RLA F. No. 30/24/040/00004/AM14	

CP. des

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010093524 dated 30.04.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-254	M/s. Kohinoor India Pvt. Ltd.	HQ F. No. 01/87/050/00228/AM13/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 3010089129 dated 19.09.2012	RLA F. No. 30/24/040/00032/AM13	

CP. des

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010089129 dated 19.09.2012

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-255	M/s. Kohinoor India Pvt. Ltd.	HQ F. No. 01/87/050/00333/AM14/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 3010098428 dated 21.11.2013	RLA F. No. 30/24/040/00026/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010098428 dated 21.11.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

CP. des

Case No. A-256	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 28.12.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-257	M/s. Rio Care (India) Pvt Ltd.	HQ F. No. 01/87/050/00353/AM12/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 0310678496 dated 24.01.2012	RLA F. No. 30/95/040/00878/AM12	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310678496 dated 24.01.2012

Decision: A copy of representation of firm has been forwarded to DIPP on 29.12.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

The case is deferred.

CPD *SP*

✓ Case No. A-258	M/s. Noslar International Ltd.	HQ F. No. 01/87/50/00204/AM15/DES-VII	Status: Approved
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 0510389936 dated 24.07.2014	RLA F. No. 05/24/040/00166/AM15	

Chandra

R

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510389936 dated 24.07.2014.

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/248/2014/TSW dated 20.01.2016, the Committee **approved** following amendments in Import item no. 3, 9 & 10:

IMPORT ITEMS:

S.No.	From	To
3	EPDM Rubber (including processed)	Synthetic Rubber EPDM (including reprocessed)
9	Nylon Chafer-Qty. 0.042 sq.mt.	Nylon Chafer-Qty.0.042 sq.mt. per piece
10	Reflective Tape (width 5mm) Qty. 4.20 mtr.	Reflective Tape (width 5mm) Qty. 4.20 mtr. per piece
RLA may take consequential action as per Policy / Procedures.		

Case No. A-259	M/s Balkrishna Industries Ltd.	HQ F. No. 01/87/171/93/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 0310798840 dated 11.09.2015	RLA F. No. 03/94/040/00459/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310798840 dated 11.09.2015

Decision: A copy of representation of firm has been forwarded to DIPP on 27.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Chandra *R*

Case No. A-260	M/s Balkrishna Industries Ltd.	HQ F. No. 01/87/171/94/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 0310798871 dated 14.09.2015	RLA F. No. 03/94/040/00460/AM16	



Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310798871 dated 14.09.2015

Decision: A copy of representation of firm has been forwarded to DIPP on 27.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-261	M/s Balkrishna Industries Ltd.	HQ F. No. 01/87/171/95/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 0310798842 dated 11.09.2015	RLA F. No. 03/94/040/00461/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310798842 dated 11.09.2015

Decision: A copy of representation of firm has been forwarded to DIPP on 27.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-262	M/s Balkrishna Industries Ltd.	HQ F. No. 01/87/171/96/AM16/DES-VII	Status: Deferred
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 0310798912 dated 15.09.2015	RLA F. No. 03/94/040/00478/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310798912 dated 15.09.2015

Decision: A copy of representation of firm has been forwarded to DIPP on 27.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.



✓ Case No. A-263	M/s ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	HQ F. No. 01/87/050/00037/AM16/DES-VII	Status: Approved
NC No.:20/AM16 Dated: 21.01.2016	Adv. Lic. No. and Date 0310793955 dated 18.02.2015	RLA F. No. 03/95/040/00975/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310793955 dated 18.02.2015

Decision: As per the revised comments furnished by the DIPP vide their letter No. 7/137/2015-TSW dated 07.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Oil Resistant NR / NBR based Rubber Compounded Sheet	250000.00Kgs.	1. Natural Rubber	0.10500 kg
		2. NBR – Nitrile Rubber	0.40800 kg
		3. Synthetic Rubber SBR Series-1700	0.15070 kg
		4. Zinc Oxide	0.02120 kg
		5. Carbon Black	0.15500 kg
		6. Antioxidant	0.01000 kg
		7. Accelerators	0.01050 kg
		8. Plasticizer like DOP	0.03100 kg
		9. PPT Silica Filler	0.18500 kg
		10. Bonding & Coupling Agent like SI-69	0.01100 kg
		11. Plastic Pallets	225 Numbers
Note: 1. There should be a value cap on Rubber Chemical as per General Note 8 of Handbook of Procedures Vol. II.			
2. All the Plastic Pallets will be exported back with the export product.			
RLA may take consequential action as per Policy / Procedures.			

Handwritten signature

ONLINE CASES

1	Case No.:18/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00188/AM16/	RLA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
	Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

2	Case No.:19/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00189/AM16/	RLA File :07/24/040/00146/AM14/	Lic.No/Date:0710098411 19.09.2013	
	Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

3	Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

4	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

5	Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

6	Case No.:54/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the adhoc norms are approved as applied for in their Advance Authorization.				
RLA may take consequential action as per Policy / Procedures.				

7	Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the adhoc norms are approved as applied for in their Advance Authorization.				
RLA may take consequential action as per Policy / Procedures.				

8	Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the adhoc norms are approved as applied for in their Advance Authorization.				
RLA may take consequential action as per Policy / Procedures.				

9	Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	
	Decision: As per the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the adhoc norms are approved as applied for in their Advance Authorization. RLA may take consequential action as per Policy / Procedures.			

10	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
	Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

11	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
	Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

12	Case No.:5/3/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments awaited from D/o C&PC.			

13	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
	Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

14	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

15	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
	Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

16	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

17	Case No.:4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	
	Decision: As per the technical comments of D/o C&PC furnished vide OM No. 46011/71/2004-PC.II dated 17.12.2015, the adhoc norms in respect of M/s Wacker Metroark Chemicals Pvt. Ltd. are approved as applied for in their Advance Authorization. RLA may take consequential action as per Policy / Procedures.			

18	Case No.:6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	
	Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to the firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Final Reminder to be issued to the firm giving another 15 days time for submission of the requisite information.			

19	Case No.:1/35/87-ALC1/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
	Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

20	Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	
	Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

21	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

22	Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

23	Case No.:23/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	
Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to the firm. Reminder to be issued to firm giving 15 days time for submission of information.				

24

Case No.:13/42/87-ALC1/2014	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved																
HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014																	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/48/2006-PC-II dated 18.01.2016, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Articles of Melamine (Decorative Serving Trays/N Coasters/Trivet/ Crockery)</td><td rowspan="3">1 kg</td><td>1. Melamine Compound (W-5309)</td><td>1.06 kg</td></tr><tr><td>2. Melamine Compound (CT-6004)</td><td>0.0460 kg</td></tr><tr><td>3. Melamine Compound (CT-6005)</td><td>0.0429 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles of Melamine (Decorative Serving Trays/N Coasters/Trivet/ Crockery)	1 kg	1. Melamine Compound (W-5309)	1.06 kg	2. Melamine Compound (CT-6004)	0.0460 kg	3. Melamine Compound (CT-6005)	0.0429 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Articles of Melamine (Decorative Serving Trays/N Coasters/Trivet/ Crockery)	1 kg	1. Melamine Compound (W-5309)	1.06 kg																
		2. Melamine Compound (CT-6004)	0.0460 kg																
		3. Melamine Compound (CT-6005)	0.0429 kg																
RLA may take consequential action as per Policy / Procedures.																			

25	Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
	Decision: A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 13.10.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

26	Case No.:16/20/87-ALC1/2015	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00260/AM16/	RLA File :24/24/040/00006/AM15/	Lic.No/Date:2410041606 14.10.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

27	Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	
	Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. Reminder to be issued to firm giving 15 days time for submission of information.			

28	Case No.:5/38/87-ALC1/2014	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

✓ Case No.:44/42/87-ALC1/2014	Party Name: NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved								
HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 29 46011/9/2015-PC-II dated 28.08.2015, the Committee approved following adhoc norms:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Poly Tetra Fluoro Ethylene (PTFE) Products</td> <td>1 kg</td> <td>Poly Tetra Fluoro Ethylene (PTFE) Powder/Fluoroplast-4 Grade PN</td> <td>1.33 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Poly Tetra Fluoro Ethylene (PTFE) Products	1 kg	Poly Tetra Fluoro Ethylene (PTFE) Powder/Fluoroplast-4 Grade PN	1.33 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Poly Tetra Fluoro Ethylene (PTFE) Products	1 kg	Poly Tetra Fluoro Ethylene (PTFE) Powder/Fluoroplast-4 Grade PN	1.33 kg								
RLA may take consequential action as per Policy / Procedures.											

30 Case No.:24/42/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	
Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Final reminder to be issued to the firm giving 15 days time.			

31 Case No.:18/16/87-ALC1/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

32 Case No.:17/45/87-ALC1/2014	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

33	Case No.: 46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	
	Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

34	Case No.: 9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
	Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

35	Case No.: 7/42/87-ALC1/2014	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	
	Decision: A D/L No.46011/84/2015-PC.II dated 03.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information even after last & final reminder. Thus, the Committee decided to reject the case.			

36

Case No.:8/47/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00432/AM15/	RLA File :03/95/040/00388/AM15/	Lic.No/Date:0310791349 24.11.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 18.01.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyvinyl acetate copolymer emulsion solid content 56% +/- 1% (packed in 1600 HM HDPE drums & 5 - flexi bags)	One kg	Hydroxy Ethyl Cellulose	0.0073 kg
		Vinyl Acetate Monomer	0.444 kg
		Veova 10 Monomer	0.0188 kg
		Acrylamide	0.0027 kg
		Normal Butanol	0.047 kg
		Maleic Anhydride	0.03 kg
		High Density Polyethylene (Blowing Grade) (Packing Material)	As per packing policy
		Top Loading Bottom Discharge Flexi Bags	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
37 HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

38

Case No.:3/38/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 18.12.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate And Methyl Methacrylate Copolymer Emulsion Solid Content 50% +/- 1% (Packed In 3200 Drums & 6 Flexi)	One kg	1. Butyl Acrylate	0.2193 kg
		2. Methyl Methacrylate	0.26 kg
		3. High Density Polyethylene (Blowing Grade) (Packing Material)	As per packing policy
		Top Loading Bottom Discharge Flexi Bags	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

39

Case No.:4/45/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00404/AM15/	RLA File :03/95/040/00568/AM15/	Lic.No/Date:0310791638 03.12.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 18.12.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vam Veova Copolymer Emulsion Solid Content 55% +/- 1% (Packed In 2400 HM HDPE Drums Tare Wt. 8.50 Kgs Each)	One kg	Vinyl Acetate Monomer	0.3683 kg
		Veova 10 Monomer	0.06778 kg
		Hydroxy Ethyl Cellulose	0.00325 kg
		Emulsogen LCN 287	0.01683 kg
		Ethyl Acrylate	0.0886 kg
		Silquest Silane 172/Geniosil GF 56 (Organo Functional)	0.0017 kg
		High Density Polyethylene (Blowing Grade) (Packing Material)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Case No.:10/47/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00434/AM15/	RLA File :03/95/040/00624/AM15/	Lic.No/Date:0310791641 03.12.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 18.12.2016, following adhoc norms are approved :			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vam Veova Copolymer Emulsion Solid Content 55% +/- 1% (Packed In 2000 HDPE Drums Net Wt. 8.786 Kgs Each)	One kg	Vinyl Acetate Monomer	0.411 kg
		Veova 10 Monomer	0.098 kg
		Di Octyl Maleate	0.011 kg
		Hydroxy Ethyl Cellulose	0.00962 kg
		Emulsogen LCN 287	0.00545 kg
		Texanol EA	0.01442 kg
		Silquest Silane 187 / Silane Z 6040 / KBM 403 (3 Glycidoxy Propyl Trimethoxy	0.000961 kg
		High Density Polyethylene (Blowing Grade) (Packing Material)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			



Case No.:5/45/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 18.01.2016, the Committee approved following adhoc norms:			
41 Polyvinyl Acetate Copolymer Emulsion Solid Content 56% +/- 1% (Packed In 2000 HM HDPE Drums Tare Wt. 8.50 Kgs & Flexis)	QTY One kg	IMPORT ITEM	QTY
		Hydroxy Ethyl Cellulose	0.0073 kg
		Vinyl Acetate Monomer	0.444 kg
		Veova 10 Monomer	0.0188 kg
		Acrylamide	0.0027 kg
		Normal Butanol	0.047 kg
		Maleic Anhydride	0.03 kg
		High Density Polyethylene (Blowing Grade) (Packing Material)	As per packing policy
Top Loading Bottom Discharge Flexi Bags	As per packing policy		
RLA may take consequential action as per Policy / Procedures.			

Case No.:13/47/87-ALC1/2014	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
42 HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	
Decision: A copy of application was forwarded to D/o C&PC on 15.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

Case No.:5/46/87-ALC1/2014	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
43 HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	
Decision: A D/L No. 46011/47/2015-PC-II dated 22.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

44	Case No.:12/45/87-ALC1/2014	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
	HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	
	Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.08.2015 & last and final reminder dated 16.12.2015. It was noted that the firm failed to furnish the requisite information even after last & final reminder. Thus, the Committee decided to reject the case.			

45	Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

46	Case No.:13/51/87-ALC1/2014	Party Name: REX POLYEXTRUSION LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

47	Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
	Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

48	Case No.:22/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
	Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

49	Case No.:6/45/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	
	Decision: In response to D/L dated 17.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

50	Case No.:1/49/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

51	Case No.:14/51/87-ALC1/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
	HQ File :01/87/050/00479/AM15/	RLA File :31/83/040/00231/AM15/	Lic.No/Date:3110065234 28.01.2015	
	Decision: A D/L No. 46011/44/2010-PC.II dated 14.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015 & last and final reminder dated 16.12.2015. It was noted that the firm failed to furnish the requisite information even after last & final reminder. Thus, the Committee decided to reject the case.			

Case No.:1/46/87- ALC1/2014	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 and 17.06.2015 respectively to furnish application under para 4.7 of HBP(Vol.I) expeditiously. The firm vide e-mail dated 22.06.2015 has stated that the Advance Authorization was issued to them on repeat basis, hence there is no need to fix norms for this Advance Authorization. 52 The Committee considered the request of the firm and it was observed that the import item "Used Rubber Tubes Cut into two pieces without valves standard (Scrap Butyl Tube)" comes under Restricted category, hence every time the firm applied for import items, concerned RLA will not issue the subject Advance Authorization on repeat basis and they have to forward a copy of application to DGFT(Hqrs.) for fixation of adhoc norms. In view of above, the Committee decided to again call for application under para 4.7 of HBP (Vol.I) from RLA, Vadodara and Firm. Hence, RLA and firm were again requested for submission of information vide letter dated 10.09.2015. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			

53

Case No.:32/4/87-ALC1/2015	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00036/AM16/	RLA File :03/95/040/00861/AM15/	Lic.No/Date:0310793 489 02.02.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 18.12.2015, the Committee approved the following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Emulsion Solid Content 50% +/- 1% (384 MTS Pack In 1600 HDPE Drums & 330 MTS Pack In 15 No. Flexi Bags)	One kg	2 Ethyl Hexyl Acrylate	0.212 kg
		Styrene Monomer	0.252 kg
		Methyl Methacrylate	0.001 kg
		Methacrylic Acid	0.005 kg
		Glacial Acrylic Acid	0.005 kg
		Acrylamide	0.005 kg
		Methacrylamide	0.005 kg
		Potassium Per Sulphate	0.001 kg
		High Density Polyethylene (Blowing Grade) (Packing Material)	As per packing policy
		Top Loading Bottom Discharge Flexi Bags	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Case No.: 1/51/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 20/87-ALC1/2015 21.01.2016	Status: Deferred
54 HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date: 0210205507 03.02.2015	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			




	Case No.:31/4/87-ALC1/2015	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
55	HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

	Case No.:4/51/87-ALC1/2014	Party Name: ALOK INDUSTRIES	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
56	HQ File :01/87/050/00469/AM15/	RLA File :05/23/040/00493/AM15/	Lic.No/Date:0510393161 11.02.2015	
Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to the firm. This was followed by reminder from DGFT on 13.11.2015. Another reminder was issued to the firm by D/o C&PC on 04.12.2015. It was noted that the firm failed to furnish the requisite information even after two reminders. Thus, the Committee decided to reject the case.				

	Case No.:24/4/87-ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
57	HQ File :01/87/050/00028/AM16/	RLA File :03/94/040/00774/AM15/	Lic.No/Date:0310793872 13.02.2015	
Decision: As per the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the Norms Committee approved the adhoc norms as applied for in their Advance Authorization.				
RLA may take consequential action as per Policy / Procedures.				

	Case No.:5/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
58	HQ File :01/87/050/00175/AM16/	RLA File :05/23/040/00508/AM15/	Lic.No/Date:0510393186 13.02.2015	
Decision: RLA and firm were requested vide letter dated 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. Reminder to be issued to them.				

Case No.:25/4/87- ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00029/AM16/	RLA File :03/94/040/00775/AM15/	Lic.No/Date:0310793948 18.02.2015	
Decision: As per the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the Norms Committee approved the adhoc norms as applied for in their Advance Authorization.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:1/5/87- ALC1/2015	Party Name: ALOK INDUSTRIES	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Rejected
HQ File :01/87/050/00042/AM16/	RLA File :05/23/040/00503/AM15/	Lic.No/Date:0510393338 23.02.2015	
Decision: A D/L dated 09.09.2015 was issued by the D/o C&PC to the firm. This was followed by a reminder from DGFT vide letter dated 13.11.2015. Since no reply was received, another reminder dated 04.12.2015 was issued by D/o C&PC to firm.. It was noted that the firm failed to furnish the requisite information even after 2 reminders. Thus, the Committee decided to reject the case.			

Case No.:16/51/87- ALC1/2014	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00481/AM15/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015	
Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

62

Case No.:14/13/87-ALC1/2015	Party Name: WINDSON CHEMICAL PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved	
HQ File :01/87/050/00120/AM16/	RLA File :52/24/040/00034/AM15/	Lic.No/Date:5210041453 02.03.2015		
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/64/2015-PC-II dated 17.12.2015, the Committee approved following adhoc norms:				
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Urea Formaldehyde Powder Resin 98 to 100 PCT	1 kg	1. Methanol 99.50 to 99.99 PCT	1.137 kg
			2. Melamine 99.50 to 99.99 PCT	0.124 kg
			3. Urea Technical Grade	0.124 kg
RLA may take consequential action as per Policy / Procedures.				

Case No.:6/4/87-ALC1/2015	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
63 HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lic.No/Date:0510393483 05.03.2015	
Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

Case No.:29/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
64 HQ File :01/87/050/00081/AM16/	RLA File :03/94/040/01121/AM15/	Lic.No/Date:0310794419 09.03.2015	
Decision: As per the written technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the Norms Committee approved the adhoc norms as applied for in their Advance Authorization.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:30/9/87- ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00082/AM16/	RLA File :03/94/040/01122/AM15/	Lic.No/Date:0310794429 09.03.2015	
Decision: As per the written technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the Norms Committee approved the adhoc norms as applied for in their Advance Authorization.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:31/9/87- ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00083/AM16/	RLA File :03/94/040/01123/AM15/	Lic.No/Date:0310794430 09.03.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 19.01.2016, the Norms Committee approved the adhoc norms as applied for in their Advance Authorization.			
RLA may take consequential action as per Policy / Procedures.			

67

Case No.:5/4/87- ALC1/2015	Party Name:PIONEER POLYLEATHERS PVT LTD	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00009/AM16/	RLA File :05/24/040/00571/AM15/	Lic.No/Date:0510393570 13.03.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/53/2015-PC.II dated 18.01.2016, the Committee approved the following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Flex	1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg
		2. Plasticizer (DOP/DOA/DINP)	0.18335 kg
		3. Titanium Dioxide	0.0550 kg
		4. Stabilizer	0.0458 kg
		5. Lubricant	0.00458 kg
		6. Optical Brightening Agent	0.001 kg
		7. Polyester Yarn	0.178 kg
RLA may take consequential action as per Policy / Procedures.			

	Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
68	HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

	Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
69	HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

	Case No.:19/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
70	HQ File :01/87/050/00142/AM16/	RLA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC.				

	Case No.:40/9/87-ALC1/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
71	HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015	
Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.				

[Handwritten signatures]

Case No.:43/9/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
72 HQ File :01/87/050/00095/AM16/	RLA File :03/95/040/01073/AM15/	Lic.No/Date:0310794951 27.03.2015	
Decision: A D/L dated 14.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015 & last and final reminder on 16.12.2015, giving 15 days time to furnish the requisite information. It was noted that the firm failed to furnish the requisite information. Thus, the Committee decided to reject the case.			

73

Case No.:22/9/87-ALC1/2015	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00074/AM16/	RLA File :03/94/040/00440/AM15/	Lic.No/Date:0310795047 31.03.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2011-PC.II dated 19.1.2016, the Committee approved the following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Halogen Free Flame Retardant Compound	1 kg	1. Ethylene Vinyl Acetate	0.15 kg
		2. Low Density Polyethylene Granules	0.16 kg
		3. Aluminium Hydroxide	0.55 kg
		4. Magnesium Hydroxide	0.11 kg
		5. Antioxidant	0.025 kg
		6. Compoline Co/UL05	0.025 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
74 HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	
Decision: A D/L dated 31.08.2015 was issued by the D/o C&PC to the firm. A reminder dated 22.09.2015 and dated 23.11.2015 was issued by D/o C&PC to firm, giving 15 days time to furnish the requisite information. It was noted that the firm failed to furnish the requisite information even after 2 reminders. Thus, the Committee decided to reject the case.			

Case No.: 2/3/87- ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00002/AM16/	RLA File :03/95/040/01085/AM15/	Lic.No/Date:0310795 185 08.04.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 18.12.2015, the Committee approved the following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Thickner Having Solid Content 30% +/- 0.5% (Packed In 400 HM HDPE Net Wt. 8.50 Kgs)	One kg	Bema Associative Monomer	0.03 kg
		Ethyl Acrylate	0.185 kg
		Methacrylic Acid	0.091 kg
		Sodium Lauryl Sulphate	0.005 kg
		High Density Polyethylene (Blowing Grade) (Packing Material)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Case No.: 10/9/87- ALC1/2015	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00062/AM16/	RLA File :07/24/040/00477/AM15/	Lic.No/Date:0710108056 16.04.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/81/2009-PC.II dated 18.01.2016, the Committee approved the following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
20' Moisture Barrier Container Bags Of Polymer Of Ethylene	1 No.	20' Container Liner	1.02 in No.
40' Moisture Barrier Container Bags Of Polymer Of Ethylene	1 No.	40' Container Liner	1.02 in No.
RLA may take consequential action as per Policy / Procedures.			

77	Case No.:19/9/87-ALC1/2015	Party Name: ADVANCE POWDERTECH & RESINS LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
	HQ File :01/87/050/00071/AM16/	RLA File :34/24/040/00008/AM16/	Lic.No/Date:3410041144 16.04.2015	
	Decision: A D/L No. 46011/67/2015-PC.II(Pt.II) dated 13.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015 & final reminder dated 16.12.2015. It was noted that the firm failed to furnish the requisite information even after 2 reminders. Thus, the Committee decided to reject the case.			

78	Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

79	Case No.:4/9/87-ALC1/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00056/AM16/	RLA File :05/24/040/00041/AM16/	Lic.No/Date:0510394029 29.04.2015	
	Decision: As per the written technical comments of D/o C&PC furnished vide OM No. 46011/95/2012-PC.II dated 18.01.2016, the Norms Committee approved the adhoc norms as applied for in their Advance Authorization. RLA may take consequential action as per Policy / Procedures.			

80	Case No.:40/16/87-ALC1/2015	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
	HQ File :01/87/050/00163/AM16/	RLA File :34/24/040/00030/AM16/	Lic.No/Date:3410041199 01.05.2015	
	Decision: A D/L No.46011/27/2014-PC.II dated 22.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information even after the last & final reminder. Thus, the Committee decided to reject the case.			

	Case No.:52/18/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
81	HQ File :01/87/050/00222/AM16/	RLA File :03/95/040/00034/AM16/	Lic.No/Date:0310795683 01.05.2015	
Decision: A D/L No. 46011/70/2015-PC.II dated 03.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Reminder to be issued to the firm giving 15 days time for submission of the requisite information.				

	Case No.:7/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
82	HQ File :01/87/050/00059/AM16/	RLA File :05/24/040/00047/AM16/	Lic.No/Date:0510394093 05.05.2015	
Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.				

Case No.:54/18/87-ALC1/2015	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00224/AM16/	RLA File :03/95/040/00050/AM16/	Lic.No/Date:0310795700 05.05.2015	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/137/2015-TSW dated 08.12.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY required per Kg of finished good
Rubber Floor & Covering Mats	3,00,000.00 kg	1. Synthetic Rubber SBR Series : 1502	0.2250
		2. Natural Rubber	0.37250 kg
		3. Zinc Oxide	0.02550 kg
		4. Carbon Black	0.01500 kg
		5. Anti oxidant	0.0110 kg
		6. Accelerator	0.01350 kg
		7. PPT Silica Filler	0.16500 kg
		8. Titanium Di-Oxide	0.05550 kg
		9. Gum Rosin	0.02500 kg
		10. Packing Material (Plastic Pallets)	270 Nos. for 3,00,000 kg

Note: 1. There should be a value cap on Anti oxidant/ Accelerator as per general Note- 8 of Handbook of Procedures Vol. II.

2. All the Plastic Pallets will be exported back with the export product.

RLA may take consequential action as per Policy / Procedures.

Case No.:9/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic.No/Date:0510394109 06.05.2015	

Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.

[Handwritten signatures]

8
5

Case No.:5/9/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved																		
HQ File :01/87/050/00057/AM16/	RLA File :05/24/040/00042/AM16/	Lic.No/Date:051039413 9 07.05.2015																			
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/61/2015-PC.II dated 17.12.2015, the Committee approved the following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">EVA Injection Moulding Compound (EVA Compound) Superior Grade EC Series (in various colours)</td><td rowspan="4">One kg</td><td>1. EVA Resin (Ethylene Vinyl Acetate)</td><td>0.88 kg</td></tr><tr><td>2. Stabilizer Hansa DIS T-4</td><td>0.022 kg</td></tr><tr><td>3. Blowing Agent</td><td>0.0228 kg</td></tr><tr><td>4. D.C.P. (Dicumyl Peroxide)</td><td>0.01229 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	EVA Injection Moulding Compound (EVA Compound) Superior Grade EC Series (in various colours)	One kg	1. EVA Resin (Ethylene Vinyl Acetate)	0.88 kg	2. Stabilizer Hansa DIS T-4	0.022 kg	3. Blowing Agent	0.0228 kg	4. D.C.P. (Dicumyl Peroxide)	0.01229 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
EVA Injection Moulding Compound (EVA Compound) Superior Grade EC Series (in various colours)	One kg	1. EVA Resin (Ethylene Vinyl Acetate)	0.88 kg																		
		2. Stabilizer Hansa DIS T-4	0.022 kg																		
		3. Blowing Agent	0.0228 kg																		
		4. D.C.P. (Dicumyl Peroxide)	0.01229 kg																		
RLA may take consequential action as per Policy / Procedures.																					

Case No.:11/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. The Committee decided to issue last & final reminder to the firm giving 15 days time for submission of requisite information.			

87

Case No.:55/18/87-ALC1/2015	Party Name:SUN PLAST	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00225/AM16/	RLA File :03/95/040/00064/AM16/	Lic.No/Date:0310795757 07.05.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/5/2015-PC-II dated 18.01.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Plastic Bags (Made of LLDPE Granules and Reprocessed LLDPE Granules)	One kg	1. LLDPE Granules (Film Grade)	0.75 kg
		2. LLDPE Granules (Reprocessed)	0.20 kg
		3. Relevant Master Batch namely Inorganic Master Batch	0.05 kg
RLA may take consequential action as per Policy / Procedures.			

88	Case No.: 21/18/87-ALC1/2015	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
	Decision: A D/L No. 46011/22/2012-PC-II dated 10.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

89	Case No.: 1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
	Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015. Reply still awaited. Thus, the Committee decided to issue last & final to the firm giving 15 days time for submission of the requisite information.			

90

Case No.:30/16/87-ALC1/2015	Party Name: HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved										
HQ File :01/87/050/00153/AM16/	RLA File :03/94/040/00014/AM16/	Lic.No/Date:0310795940 15.05.2015											
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/36/2012-PC-II dated 17.12.2015, the Committee approved following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PEG 1500-F (Polyethylene Glycol-1500)</td><td rowspan="2">1 kg</td><td>Diethylene Glycol</td><td>0.0594 kg</td></tr><tr><td>Ethylene Oxide</td><td>0.925 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PEG 1500-F (Polyethylene Glycol-1500)	1 kg	Diethylene Glycol	0.0594 kg	Ethylene Oxide	0.925 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
PEG 1500-F (Polyethylene Glycol-1500)	1 kg	Diethylene Glycol	0.0594 kg										
		Ethylene Oxide	0.925 kg										
RLA may take consequential action as per Policy / Procedures.													

Case No.: 10/13/87- ALC1/2015	Party Name: ARVIND LIMITED	Meet No/Date: 20/87- ALC1/2015 21.01.2016	Status: Approved												
HQ File :01/87/050/00116/AM16/	RLA File :08/24/040/00049/AM16/	Lic.No/Date: 0810135287 18.05.2015													
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/66/2015-PC-II dated 17.12.2015, the Committee approved following adhoc norms:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Fiber Glass Reinforced Products (HS Code: 39259090 & 39269099)</td> <td rowspan="3">1 kg</td> <td>Unsaturated Polyester Resin</td> <td>0.2818 kg</td> </tr> <tr> <td>Glass Fiber Rovings</td> <td>0.4384 kg</td> </tr> <tr> <td>Multiaxial Fabric of Glass Roving</td> <td>0.2088 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Fiber Glass Reinforced Products (HS Code: 39259090 & 39269099)	1 kg	Unsaturated Polyester Resin	0.2818 kg	Glass Fiber Rovings	0.4384 kg	Multiaxial Fabric of Glass Roving	0.2088 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Fiber Glass Reinforced Products (HS Code: 39259090 & 39269099)	1 kg	Unsaturated Polyester Resin	0.2818 kg												
		Glass Fiber Rovings	0.4384 kg												
		Multiaxial Fabric of Glass Roving	0.2088 kg												
RLA may take consequential action as per Policy / Procedures.															

Case No.: 33/16/87- ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 20/87- ALC1/2015 21.01.2016	Status: Approved										
HQ File :01/87/050/00156/AM16/	RLA File :03/94/040/00067/AM16/	Lic.No/Date: 031079597 2 18.05.2015											
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC-II dated 18.01.2016, following adhoc norms are approved :													
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Exacol TMP 950 (Polyether Polyol)</td> <td rowspan="2">1 kg</td> <td>1. Trimethyl lolpropane</td> <td>0.778 kg</td> </tr> <tr> <td>2. Propylene Oxide</td> <td>0.249 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Exacol TMP 950 (Polyether Polyol)	1 kg	1. Trimethyl lolpropane	0.778 kg	2. Propylene Oxide	0.249 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Exacol TMP 950 (Polyether Polyol)	1 kg	1. Trimethyl lolpropane	0.778 kg										
		2. Propylene Oxide	0.249 kg										
RLA may take consequential action as per Policy / Procedures.													




Case No.:31/16/87-ALC1/2015	Party Name: GTM PLASTICS LLP	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved								
HQ File :01/87/050/00154/AM16/	RLA File :03/94/040/00029/AM16/	Lic.No/Date:0310796128 22.05.2015									
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/96/2015-PC-II dated 18.01.2016, following adhoc norms are approved :											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>Articles Made Out Of PVC Compound Tanking Profiles etc. (Casing Capping And PVC Pipes)</td><td>1 kg</td><td>PVC Resin</td><td>0.952kg</td></tr> </tbody> </table>		EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles Made Out Of PVC Compound Tanking Profiles etc. (Casing Capping And PVC Pipes)	1 kg	PVC Resin	0.952kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Articles Made Out Of PVC Compound Tanking Profiles etc. (Casing Capping And PVC Pipes)	1 kg	PVC Resin	0.952kg								
RLA may take consequential action as per Policy / Procedures.											

Case No.:32/16/87-ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

Case No.:35/16/87-ALC1/2015	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved								
HQ File :01/87/050/00158/AM16/	RLA File :03/94/040/00122/AM16/	Lic.No/Date:0310796249 27.05.2015									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/51/2008-PC-II dated 18.12.2015, the Committee approved following adhoc norms:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>Poly Tetra Fluoro Ethylene PTFE Products Extruded Rods and Tubes 39169090</td><td>1 kg</td><td>Poly Tetra Fluoro Ethylene PTFE Powder or Resin (Raw Material)</td><td>1.01 kg</td></tr> </tbody> </table>		EXPORT ITEM	QTY	IMPORT ITEM	QTY	Poly Tetra Fluoro Ethylene PTFE Products Extruded Rods and Tubes 39169090	1 kg	Poly Tetra Fluoro Ethylene PTFE Powder or Resin (Raw Material)	1.01 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Poly Tetra Fluoro Ethylene PTFE Products Extruded Rods and Tubes 39169090	1 kg	Poly Tetra Fluoro Ethylene PTFE Powder or Resin (Raw Material)	1.01 kg								
RLA may take consequential action as per Policy / Procedures.											



96	Case No.: 50/18/87- ALC1/2015	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00220/AM16/	RLA File :03/95/040/01032/AM15/	Lic.No/Date:0310796244 27.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

97	Case No.: 51/18/87- ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

Case No.:43/18/87- ALC1/2015	Party Name:J.J. POLYPLAST PVT. LTD.	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Approved	
HQ File :01/87/050/00213/AM16/	RLA File :03/94/040/00065/AM16/	Lic.No/Date:0310796323 29.05.2015		
98 Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/139/2015-PC-II dated 18.01.2016, the Committee approved following adhoc norms:				
EXPORT ITEM		QTY	IMPORT ITEM	QTY
Articles Made of LLDPE (Lay Flat Tubing) - Net Content Per M.T. 1) LLDPE Granules = 0.750 M.T. 2) LLDPE Powder = 0.250 M.T		One MT	LLDPE Granules	0.7875 MT
			LLDPE Powder	0.2625 MT
RLA may take consequential action as per Policy / Procedures.				

99	Case No.: 2/13/87- ALC1/2015	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

100	Case No.:36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
	Decision: A D/L No. 46011/64/2011-PC.II was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

101	Case No.:40/18/87-ALC1/2015	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00210/AM16/	RLA File :03/95/040/00855/AM15/	Lic.No/Date:0310796439 04.06.2015	
	Decision: A D/L No. 46011/128/2015-PC.II dated 23.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

102	Case No.:41/18/87-ALC1/2015	Party Name: SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00211/AM16/	RLA File :03/95/040/00856/AM15/	Lic.No/Date:0310796443 04.06.2015	
	Decision: A D/L No. 46011/128/2015-PC.II dated 23.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			




103

Case No.:14/16/87-ALC1/2015	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved																				
HQ File :01/87/050/00137/AM16/	RLA File :02/24/040/00030/AM16/	Lic.No/Date:021020585 7 05.06.2015																					
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/86/2014-PC-II dated 17.12.2015, the Committee approved following adhoc norms:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="7">PP Woven Bag: 1 MT consisting of 0.77233 MT Polypropylene Granules, 0.01207 MT LDPE Granules, 0.06034 MT LLDPE Granules, 0.09482 MT Synthetic filament yarn, 0.03017 MT Masterbatch (organic compounds), 0.02414 UV stabilizer and 0.00615 MT Printing Ink and Reducer</td><td rowspan="7">1 kg</td><td>1. Polypropylene Granules</td><td>0.8458 kg</td></tr><tr><td>2. LDPE Granules</td><td>0.0132 kg</td></tr><tr><td>3. LLDPE Granules</td><td>0.0663 kg</td></tr><tr><td>4. Synthetic filament yarn</td><td>0.0995 kg</td></tr><tr><td>5. Master batch (Organic compounds)</td><td>0.03321 kg</td></tr><tr><td>6. UV stabilizer</td><td>0.0265 kg</td></tr><tr><td>7. Printing Ink Reducer</td><td>0.0066 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP Woven Bag: 1 MT consisting of 0.77233 MT Polypropylene Granules, 0.01207 MT LDPE Granules, 0.06034 MT LLDPE Granules, 0.09482 MT Synthetic filament yarn, 0.03017 MT Masterbatch (organic compounds), 0.02414 UV stabilizer and 0.00615 MT Printing Ink and Reducer	1 kg	1. Polypropylene Granules	0.8458 kg	2. LDPE Granules	0.0132 kg	3. LLDPE Granules	0.0663 kg	4. Synthetic filament yarn	0.0995 kg	5. Master batch (Organic compounds)	0.03321 kg	6. UV stabilizer	0.0265 kg	7. Printing Ink Reducer	0.0066 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
PP Woven Bag: 1 MT consisting of 0.77233 MT Polypropylene Granules, 0.01207 MT LDPE Granules, 0.06034 MT LLDPE Granules, 0.09482 MT Synthetic filament yarn, 0.03017 MT Masterbatch (organic compounds), 0.02414 UV stabilizer and 0.00615 MT Printing Ink and Reducer	1 kg	1. Polypropylene Granules	0.8458 kg																				
		2. LDPE Granules	0.0132 kg																				
		3. LLDPE Granules	0.0663 kg																				
		4. Synthetic filament yarn	0.0995 kg																				
		5. Master batch (Organic compounds)	0.03321 kg																				
		6. UV stabilizer	0.0265 kg																				
		7. Printing Ink Reducer	0.0066 kg																				
RLA may take consequential action as per Policy / Procedures.																							

104	Case No.:1/11/87-ALC1/2015	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Rejected
	HQ File :01/87/050/00097/AM16/	RLA File :30/24/040/00045/AM15/	Lic.No/Date:3010103515 08.06.2015	
	Decision: RLA and firm were requested vide letter dated 26.06.2015, 13.10.2015 & 16.12.2015 (Last & final reminder) to furnish 4.7 application expeditiously. It was noted that the RLA and firm failed to furnish the requisite application even after two reminders. Thus, the Committee decided to reject the case.			

105	Case No.:1/14/87-ALC1/2015	Party Name: NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00121/AM16/	RLA File :04/24/040/00059/AM16/	Lic.No/Date:0410160647 08.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			



106

Case No.:8/16/87-ALC1/2015	Party Name: SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved																
HQ File :01/87/050/00131/AM16/	RLA File :05/24/040/00095/AM16/	Lic.No/Date:0510394463 08.06.2015																	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/61/2015-PC.II dated 17.12.2015, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PVC Compound - Microlon white (Shoe sole grade)</td><td rowspan="3">1 kg</td><td>1. PVC Resin K. Value 65-68</td><td>0.5 kg</td></tr><tr><td>2. DI-Octyl Phthalate (D.O.P.)</td><td>0.4 kg</td></tr><tr><td>3. Blowing Agent Cellcom SKI</td><td>0.007 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Compound - Microlon white (Shoe sole grade)	1 kg	1. PVC Resin K. Value 65-68	0.5 kg	2. DI-Octyl Phthalate (D.O.P.)	0.4 kg	3. Blowing Agent Cellcom SKI	0.007 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PVC Compound - Microlon white (Shoe sole grade)	1 kg	1. PVC Resin K. Value 65-68	0.5 kg																
		2. DI-Octyl Phthalate (D.O.P.)	0.4 kg																
		3. Blowing Agent Cellcom SKI	0.007 kg																
RLA may take consequential action as per Policy / Procedures.																			

107	Case No.: 20/16/87-ALC1/2015	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00143/AM16/	RLA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015	
	Decision: A D/L No. 7/33/2015-TSW dated 29.09.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 16.12.2015 giving 15 days time for submission of information. Final reminder to be issued giving 15 days time for submission of the requisite information			

108	Case No.: 24/16/87-ALC1/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00147/AM16/	RLA File :56/24/040/00011/AM16/	Lic.No/Date:5610004621 09.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			




109	Case No.:7/16/87-ALC1/2015	Party Name: BLS POLYMERS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00130/AM16/	RLA File :05/23/040/00062/AM16/	Lic.No/Date:0510394495 10.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

110	Case No.:9/16/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:0510394515 10.06.2015	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

111	Case No.:6/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00176/AM16/	RLA File :05/23/040/00064/AM16/	Lic.No/Date:0510394496 10.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

112	Case No.:26/18/87-ALC1/2015	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00196/AM16/	RLA File :26/24/040/00004/AM16/	Lic.No/Date:2610012716 10.06.2015	
	Decision: A D/L No. 46011/51/2014-PC.II dated 17.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

E *g*

113	Case No.: 44/18/87-ALC1/2015	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00214/AM16/	RLA File :03/94/040/00080/AM16/	Lic.No/Date:0310796541 10.06.2015	
	Decision: A D/L No. 46011/152/2015-PC.II dated 01.01.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

114

Case No.: 42/18/87-ALC1/2015	Party Name:J.J. POLYPLAST PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved														
HQ File :01/87/050/00212/AM16/	RLA File :03/94/040/00064/AM16/	Lic.No/Date:0310796587 12.06.2015															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/139/2015-PC-II dated 18.01.2016, the Committee approved following adhoc norms:																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">Articles Made of LLDPE (Lay Flat Tubing) - Net Content Per M.T. 1) LLDPE Granules = 0.7850 M.T. 2) LLDPE Powder = 0.250 M.T</td><td rowspan="2">One MT</td><td>LLDPE Granules</td><td>0.7875 MT</td></tr><tr><td>LLDPE Powder</td><td>0.2625 MT</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles Made of LLDPE (Lay Flat Tubing) - Net Content Per M.T. 1) LLDPE Granules = 0.7850 M.T. 2) LLDPE Powder = 0.250 M.T	One MT	LLDPE Granules	0.7875 MT	LLDPE Powder	0.2625 MT	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Articles Made of LLDPE (Lay Flat Tubing) - Net Content Per M.T. 1) LLDPE Granules = 0.7850 M.T. 2) LLDPE Powder = 0.250 M.T	One MT	LLDPE Granules	0.7875 MT														
		LLDPE Powder	0.2625 MT														
RLA may take consequential action as per Policy / Procedures.																	

115	Case No.: 12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

116	Case No.: 39/16/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

117	Case No.: 69/18/87-ALC1/2015	Party Name:VISION POLYMER PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00239/AM16/	RLA File :34/24/040/00085/AM16/	Lic.No/Date:3410041307 19.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

118	Case No.: 13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

119	Case No.: 12/18/87-ALC1/2015	Party Name:SPERRY PLAST LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00182/AM16/	RLA File :05/24/040/00129/AM16/	Lic.No/Date:0510394666 23.06.2015	
	Decision: A D/L No. 46011/7/2011-PC.II dated 19.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

120	Case No.: 63/18/87-ALC1/2015	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00233/AM16/	RLA File :34/24/040/00041/AM16/	Lic.No/Date:3410041315 23.06.2015	
	Decision: A D/L No. 46011/72/2008-PC.II dated 18.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

[Handwritten signatures]

121	Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

122	Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
	Decision: RLA and firm were requested vide letter dated 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue a reminder giving 15 days time to furnish the requisite application.			

123

Case No.:13/18/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00183/AM16/	RLA File :05/24/040/00134/AM16/	Lic.No/Date:0510394697 25.06.2015	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/81/2015-PC.II dated 18.12.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound Grade Soft for Gumboot (in various colours)	1 kg	1. PVC Resin K. Value 65-68	0.50 kg
		2. DI Octyl Phthalate (D.O.P.)	0.38 kg
		3. Calcium Carbonate	0.04 kg
		4. Stabilizer Hansa Dis T-4	0.00788 kg
RLA may take consequential action as per Policy / Procedures.			

124	Case No.:22/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

125	Case No.: 23/16/87-ALC1/2015	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

Case No.: 38/16/87-ALC1/2015	Party Name: SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00161/AM16/	RLA File :05/24/040/00125/AM16/	Lic.No/Date:0510394727 26.06.2015	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/111/2015-PC.II dated 18.01.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Solution in Primary Form (80% Solid Content)	1 kg	1. Adipic Acid	0.20 kg
		2. Neo Pentyl Glycol	0.266 kg
		3. 2-Methyl-1, 3-Propanediol Soivent (Glycol Ether Type)	0.366 kg
		4. Solvent (Glycol Ether Type)	0.216 kg

RLA may take consequential action as per Policy / Procedures

127	Case No.: 29/18/87-ALC1/2015	Party Name: CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date:3110065522 01.07.2015	
	Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to DIPP to furnish comments expeditiously.			

128	Case No.: 45/18/87-ALC1/2015	Party Name: KONNARK POLYMER PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00215/AM16/	RLA File :03/94/040/00130/AM16/	Lic.No/Date:0310797038 02.07.2015	
	Decision: A D/L No. 46011/44/2014-PC.II dated 06.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

129	Case No.: 64/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

130	Case No.: 65/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

131	Case No.: 66/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

132	Case No.:3/14/87-ALC1/2015	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.12.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

133	Case No.:67/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00237/AM16/	RLA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

134	Case No.:68/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

135	Case No.:24/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00194/AM16/	RLA File :15/24/040/00010/AM16/	Lic.No/Date:1510022068 04.07.2015	
	Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

[Handwritten signatures]

	Case No.:2/16/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
136	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

	Case No.:3/16/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
137	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

	Case No.:4/16/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
138	HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
Decision: A D/L dated 24.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.				




139

Case No.:58/18/87-ALC1/2015	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved														
HQ File :01/87/050/00228/AM16/	RLA File :03/95/040/00258/AM16/	Lic.No/Date:0310797077 06.07.2015															
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/53/2012-PC.II dated 18.01.2016, the Committee approved the following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Eurohead Caps Made Out Of LDPE and Synthetic Rubber Disc (Net Wt. Of LDPE Under EO: 26000 Kgs & Synthetic Rubber Disc Made Out Of Bromo Butyl Under EO: 5000000 Pcs)</td><td rowspan="2">1 kg</td><td>LDPE Granules Moulding Grade</td><td>1.05 kg</td></tr><tr><td>Synthetic Rubber Disc Size 30 MM Made Out Of Bromo Butyl Prime Quality</td><td>1.00 Number</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Eurohead Caps Made Out Of LDPE and Synthetic Rubber Disc (Net Wt. Of LDPE Under EO: 26000 Kgs & Synthetic Rubber Disc Made Out Of Bromo Butyl Under EO: 5000000 Pcs)	1 kg	LDPE Granules Moulding Grade	1.05 kg	Synthetic Rubber Disc Size 30 MM Made Out Of Bromo Butyl Prime Quality	1.00 Number	RLA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Eurohead Caps Made Out Of LDPE and Synthetic Rubber Disc (Net Wt. Of LDPE Under EO: 26000 Kgs & Synthetic Rubber Disc Made Out Of Bromo Butyl Under EO: 5000000 Pcs)	1 kg	LDPE Granules Moulding Grade	1.05 kg														
		Synthetic Rubber Disc Size 30 MM Made Out Of Bromo Butyl Prime Quality	1.00 Number														
RLA may take consequential action as per Policy / Procedures																	

140	Case No.: 26/20/87-ALC1/2015	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00270/AM16/	RLA File :03/95/040/00244/AM16/	Lic.No/Date: 0310797075 06.07.2015	
	Decision: A copy of application has been forwarded to DIPP on 18.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.			




141

Case No.:46/18/87-ALC1/2015	Party Name: HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved										
HQ File :01/87/050/00216/AM16/	RLA File :03/94/040/00266/AM16/	Lic.No/Date:0310797093 07.07.2015											
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/48/2008-PC-II dated 18.01.2016, the Committee approved following adhoc norms:													
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Nitto Phase (Nittomar) Solid Support UnyLinker 200 loading</td> <td rowspan="2">1 kg</td> <td>Nitto Phase (Nittomar Polymer Beads Unloaded Base Polymer) Nitto Brand Polystyrene Powder</td> <td>0.8822 kg</td> </tr> <tr> <td>O-benzotriazole-1-yl- NNNN-tetramethyluronium hexafluorophosphate (HBTU) Crystalline Powder</td> <td>0.0771 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Nitto Phase (Nittomar) Solid Support UnyLinker 200 loading	1 kg	Nitto Phase (Nittomar Polymer Beads Unloaded Base Polymer) Nitto Brand Polystyrene Powder	0.8822 kg	O-benzotriazole-1-yl- NNNN-tetramethyluronium hexafluorophosphate (HBTU) Crystalline Powder	0.0771 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Nitto Phase (Nittomar) Solid Support UnyLinker 200 loading	1 kg	Nitto Phase (Nittomar Polymer Beads Unloaded Base Polymer) Nitto Brand Polystyrene Powder	0.8822 kg										
		O-benzotriazole-1-yl- NNNN-tetramethyluronium hexafluorophosphate (HBTU) Crystalline Powder	0.0771 kg										
RLA may take consequential action as per Policy / Procedures.													

142	Case No.: 60/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00230/AM16/	RLA File :17/24/040/00027/AM16/	Lic.No/Date:1710006141 08.07.2015	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

143

Case No.:61/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved														
HQ File :01/87/050/00231/AM16/	RLA File :17/24/040/00028/AM16/	Lic.No/Date:1710006142 08.07.2015															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/21/2014-PC-II dated 17.12.2015, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PV – 14 (Polyethylene Glycol) (White Flakes)</td><td rowspan="2">1 kg</td><td>1. Diethylene Glycol (Colourless Liquid)</td><td>0.0265 kg</td></tr><tr><td>2. Ethylene Oxide (Colourless Clear Liquid)</td><td>0.9825 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PV – 14 (Polyethylene Glycol) (White Flakes)	1 kg	1. Diethylene Glycol (Colourless Liquid)	0.0265 kg	2. Ethylene Oxide (Colourless Clear Liquid)	0.9825 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
PV – 14 (Polyethylene Glycol) (White Flakes)	1 kg	1. Diethylene Glycol (Colourless Liquid)	0.0265 kg														
		2. Ethylene Oxide (Colourless Clear Liquid)	0.9825 kg														
RLA may take consequential action as per Policy / Procedures.																	

144	Case No.: 31/18/87-ALC1/2015	Party Name: FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00201/AM16/	RLA File :31/83/040/00046/AM16/	Lic.No/Date:3110065532 09.07.2015	
	Decision: A D/L No. 46011/137/2010-PC-II dated 02.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

145	Case No.: 62/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00232/AM16/	RLA File :17/24/040/00031/AM16/	Lic.No/Date:1710006148 10.07.2015	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

146	Case No.: 35/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	
	Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			



147	Case No.: 34/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00204/AM16/	RLA File :52/24/040/00005/AM16/	Lic.No/Date:5210041578 14.07.2015	
	Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

148	Case No.: 39/18/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00209/AM16/	RLA File :56/24/040/00012/AM16/	Lic.No/Date:5610004644 14.07.2015	
	Decision: In response to D/L dated 04.11.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			



149

Case No.:59/18/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00229/AM16/	RLA File :03/95/040/00261/AM16/	Lic.No/Date:0310797230 14.07.2015	
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/137/2015/TSW dated 08.12.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required per Kg of finished good
Rubber Floor Covering & Mats	2,00,000.00 Kg	1. Natural Rubber	0.1700 kg
		2. S-SBR	0.2150 kg
		3. Zinc Oxide	0.02050 kg
		4. Carbon Black	0.09250 kg
		5. Anti oxidants	0.00850 kg
		6. Accelerators	0.01050 kg
		7. PPT Silica Filler	0.09250 kg
		8. Bonding & Coupling Agent like SI-69	0.03500 kg
		9. Packing Material (Plastic Pallets)	180 Nos. for 2,00,000Kg
Note: 1. There should be a value cap on Anti oxidants/Accelerators as per general note 8 of the Handbook of Procedures Vol. II. 2. All the Plastic Pallets will be exported back alongwith export product.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:47/18/87-ALC1/2015	Party Name:DODIA ESTABLISHMENT	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
150 HQ File :01/87/050/00217/AM16/	RLA File :03/94/040/00267/AM16/	Lic.No/Date:0310797270 15.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

151	Case No.:57/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00227/AM16/	RLA File :03/95/040/00208/AM16/	Lic.No/Date:0310797257 15.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

152	Case No.:20/18/87-ALC1/2015	Party Name:VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00190/AM16/	RLA File :08/24/040/00089/AM16/	Lic.No/Date:0810135688 17.07.2015	
	Decision: A D/L dated 10.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

153	Case No.:7/20/87-ALC1/2015	Party Name:KANODIA TECHNOPLAST LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00251/AM16/	RLA File :05/23/040/00174/AM16/	Lic.No/Date:0510395031 22.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

154	Case No.:23/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00193/AM16/	RLA File :15/24/040/00011/AM16/	Lic.No/Date:1510022070 23.07.2015	
	Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

155	Case No.:3/18/87-ALC1/2015	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00173/AM16/	RLA File :02/24/040/00071/AM16/	Lic.No/Date:0210206010 24.07.2015	
	Decision: A D/L No. 46011/12/2012-PC-II dated 26.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

156

Case No.:7/18/87-ALC1/2015	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved								
HQ File :01/87/050/00177/AM16/	RLA File :05/23/040/00179/AM16/	Lic.No/Date:0510395081 24.07.2015									
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/356/2015-TSW dt.23.12.2015, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Fibre Reinforced Compound/ Granulated Friction/Chopped Tyre Cord Friction (FRCC)</td><td>1 Kg</td><td>Rubberized Friction</td><td>1.05 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Fibre Reinforced Compound/ Granulated Friction/Chopped Tyre Cord Friction (FRCC)	1 Kg	Rubberized Friction	1.05 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Fibre Reinforced Compound/ Granulated Friction/Chopped Tyre Cord Friction (FRCC)	1 Kg	Rubberized Friction	1.05 Kg								
RLA may take consequential action as per Policy / Procedures.											

157	Case No.:14/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00184/AM16/	RLA File :05/24/040/00207/AM16/	Lic.No/Date:0510395113 28.07.2015	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

158	Case No.:15/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00185/AM16/	RLA File :05/24/040/00210/AM16/	Lic.No/Date:0510395114 28.07.2015	
	Decision: A D/L No. 46011/82/2012-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			



159	Case No.:22/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00192/AM16/	RLA File :15/24/040/00009/AM16/	Lic.No/Date:1510022071 28.07.2015	
	Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

160	Case No.:27/18/87-ALC1/2015	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00197/AM16/	RLA File :30/24/040/00013/AM16/	Lic.No/Date:3010103571 28.07.2015	
	Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Reminder issued to DIPP to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

161	Case No.:25/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00195/AM16/	RLA File :15/24/040/00012/AM16/	Lic.No/Date:1510022072 30.07.2015	
	Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

162	Case No.:48/18/87-ALC1/2015	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00218/AM16/	RLA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
	Decision: A D/L No. 46011/39/2015-PC-II dated 13.01.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

22

163	Case No.: 49/18/87-ALC1/2015	Party Name: GAYATRI INDUSTRIES	Meet No/Date: 20/87-ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00219/AM16/	RLA File :03/94/040/00325/AM16/	Lic.No/Date: 0310797835 30.07.2015	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/143/2015-PC-II dated 19.01.2016, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	HDPE Black Compound Net Content: (1)HDPE Granules (Film Grade) : 87800.000 Kg (2) LLDPE Granules (Film Grade) : 9900.000 Kg (3) Carbon Black: (Indigenous) : 2280.000 Kg (4) Antioxidant (Indigenous) : 20.00 Kg	One kg	HDPE Granules (Film Grade)	1.02 kgs/per kg content in the export product
			LLDPE Granules (Film Grade)	1.02 kgs/per kg content in the export product
	RLA may take consequential action as per Policy / Procedures.			

164	Case No.: 1/17/87-ALC1/2015	Party Name: GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date: 20/87-ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00168/AM16/	RLA File :02/24/040/00076/AM16/	Lic.No/Date: 0210206036 31.07.2015	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2014-PC-II dated 18.01.2016, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Rigid Compound	1 kg	PVC Resin	0.9628 kg
			Calcium Carbonate	0.0406 kg
	RLA may take consequential action as per Policy / Procedures.			

165	Case No.: 5/20/87-ALC1/2015	Party Name: OSTERN PRIVATE LTD.	Meet No/Date: 20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00249/AM16/	RLA File :02/24/040/00063/AM16/	Lic.No/Date: 0210206033 31.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

166	Case No.:8/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00178/AM16/	RLA File :05/23/040/00189/AM16/	Lic.No/Date:0510395158 03.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

167	Case No.:8/20/87-ALC1/2015	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00252/AM16/	RLA File :05/23/040/00191/AM16/	Lic.No/Date:0510395159 03.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

168	Case No.:30/18/87-ALC1/2015	Party Name:MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
	Decision: A D/L No. 46011/149/2015-PC.II dated 22.12.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.			

169	Case No.:22/20/87-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00266/AM16/	RLA File :03/94/040/00324/AM16/	Lic.No/Date:0310797923 04.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

8

170	Case No.:37/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00207/AM16/	RLA File :52/24/040/00024/AM16/	Lic.No/Date:5210041596 06.08.2015	
	Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

171	Case No.:38/18/87-ALC1/2015	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
	Decision: A D/L No. 46011/146/2015-PC-II dated 22.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

172	Case No.:32/18/87-ALC1/2015	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00202/AM16/	RLA File :31/83/040/00041/AM16/	Lic.No/Date:3110065586 07.08.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

173	Case No.:36/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00206/AM16/	RLA File :52/24/040/00023/AM16/	Lic.No/Date:5210041597 07.08.2015	
	Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			




174	Case No.:41/16/87-ALC1/2015	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

175	Case No.:42/16/87-ALC1/2015	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00165/AM16/	RLA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	
Decision: RLA and firm were requested vide letter dated 13.10.2015 & 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue last and final reminder to the firm giving 15 days time for submission of the requisite application.				

176

Case No.:4/18/87-ALC1/2015	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved																				
HQ File :01/87/050/00174/AM16/	RLA File :02/24/040/00090/AM16/	Lic.No/Date:0210206065 12.08.2015																					
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2014-PC-II dated 18.01.2016, the Committee approved following adhoc norms:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="7">PVC Rigid Compound</td><td rowspan="7">1kg</td><td>1. PVC Resin</td><td>0.9629 kg</td></tr><tr><td>2. Calcium Carbonate</td><td>0.0406 kg</td></tr><tr><td>3. Stablizer</td><td>0.0020 kg</td></tr><tr><td>4. Lubricant</td><td>0.0010 kg</td></tr><tr><td>5. Flow Promoter</td><td>0.0031 kg</td></tr><tr><td>6. Impact Modifier</td><td>0.0034 kg</td></tr><tr><td>7. Colour Pigment</td><td>0.0002 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Rigid Compound	1kg	1. PVC Resin	0.9629 kg	2. Calcium Carbonate	0.0406 kg	3. Stablizer	0.0020 kg	4. Lubricant	0.0010 kg	5. Flow Promoter	0.0031 kg	6. Impact Modifier	0.0034 kg	7. Colour Pigment	0.0002 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
PVC Rigid Compound	1kg	1. PVC Resin	0.9629 kg																				
		2. Calcium Carbonate	0.0406 kg																				
		3. Stablizer	0.0020 kg																				
		4. Lubricant	0.0010 kg																				
		5. Flow Promoter	0.0031 kg																				
		6. Impact Modifier	0.0034 kg																				
		7. Colour Pigment	0.0002 kg																				
RLA may take consequential action as per Policy / Procedures.																							

177

Case No.:44/16/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved														
HQ File :01/87/050/00167/AM16/	RLA File :03/95/040/00382/AM16/	Lic.No/Date:0310798233 17.08.2015															
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/137/2015-TSW dated 04.11.2015, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Synthetic Rubber Sheets Of Flouro Elastomer Rubber</td><td rowspan="2">1 kg</td><td>Flouro Elastomer Rubber</td><td>0.880 Kg</td></tr><tr><td>Packing Material (Plastic Pallets)</td><td>35 Nos. for 30,000 Kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Synthetic Rubber Sheets Of Flouro Elastomer Rubber	1 kg	Flouro Elastomer Rubber	0.880 Kg	Packing Material (Plastic Pallets)	35 Nos. for 30,000 Kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Synthetic Rubber Sheets Of Flouro Elastomer Rubber	1 kg	Flouro Elastomer Rubber	0.880 Kg														
		Packing Material (Plastic Pallets)	35 Nos. for 30,000 Kg														
RLA may take consequential action as per Policy / Procedures.																	

178

Case No.:16/18/87-ALC1/2015	Party Name:MARUTI RUB PLAST PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
HQ File :01/87/050/00186/AM16/	RLA File :05/24/040/00231/AM16/	Lic.No/Date:0510395340 18.08.2015	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/150/2015-PC-II dated 18.01.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Fast Clamp Insulator made out of Thermoplastic Vulcanizate	1 kg	1. Thermoplastic Vulcanizate	1.0076 kg
		2. Carbon Black	0.0510 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:17/18/87-ALC1/2015	Party Name:SHAKTI ECOGREEN	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: withdrawn
HQ File :01/87/050/00187/AM16/	RLA File :06/24/040/00022/AM16/	Lic.No/Date:0610038205 19.08.2015	
Decision: The firm vide its e-mail dated 30.11.2015 has informed that they had surrendered the subject Advance Authorization to RLA, Kanpur . The Committee after considering above e-mail of firm decided to withdraw the case.			

180	Case No.:33/18/87-ALC1/2015	Party Name: FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Approved
	HQ File :01/87/050/00203/AM16/	RLA File :31/83/040/00071/AM16/	Lic.No/Date:3110065605 20.08.2015	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/34/2011-PC-II dated 18.01.2016, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Piston Bush made out of Phenolic Moulding Compound of different size and Part Numbers Piston Disc Brake for Caliper	1 kg	Phenolic Moulding Compound Grade Durez 30190 E Thermosett Plastic	1.10 kg
	RLA may take consequential action as per Policy / Procedures.			

181	Case No.:2/19/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00241/AM16/	RLA File :05/24/040/00245/AM16/	Lic.No/Date:0510395399 21.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

182	Case No.:31/20/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00275/AM16/	RLA File :03/95/040/00396/AM16/	Lic.No/Date:0310798434 25.08.2015	
	Decision: A copy of application has been forwarded to DIPP on 18.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.			

183	Case No.:32/20/87-ALC1/2015	Party Name:SILSOLUTIA SPECICHEM PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00276/AM16/	RLA File :03/95/040/00397/AM16/	Lic.No/Date:0310798432 25.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			



184	Case No.:9/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00179/AM16/	RLA File :05/23/040/00217/AM16/	Lic.No/Date:0510395437 26.08.2015	
	Decision: A D/L No. 46011/53/2014-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

185	Case No.:10/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00180/AM16/	RLA File :05/23/040/00219/AM16/	Lic.No/Date:0510395438 26.08.2015	
	Decision: A D/L No. 46011/53/2014-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

186	Case No.:11/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet.No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00181/AM16/	RLA File :05/23/040/00220/AM16/	Lic.No/Date:0510395439 26.08.2015	
	Decision: A D/L No. 46011/53/2014-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

187	Case No.:25/20/87-ALC1/2015	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:20/87- ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00269/AM16/	RLA File :03/95/040/00019/AM16/	Lic.No/Date:0310798560 28.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

[Handwritten signatures]

	Case No.:28/20/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
188	HQ File :01/87/050/00272/AM16/	RLA File :03/95/040/00407/AM16/	Lic.No/Date:0310798583 31.08.2015	
Decision: A copy of application has been forwarded to DIPP on 18.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.				

	Case No.:29/20/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
189	HQ File :01/87/050/00273/AM16/	RLA File :03/95/040/00409/AM16/	Lic.No/Date:0310798587 31.08.2015	
Decision: A copy of application has been forwarded to DIPP on 18.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.				

	Case No.:30/20/87-ALC1/2015	Party Name:VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
190	HQ File :01/87/050/00274/AM16/	RLA File :03/95/040/00338/AM16/	Lic.No/Date:0310798588 31.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:9/20/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
191	HQ File :01/87/050/00253/AM16/	RLA File :05/23/040/00231/AM16/	Lic.No/Date:0510395524 04.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:2/17/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
192	HQ File :01/87/050/00169/AM16/	RLA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	
Decision: RLA and firm were requested vide letter dated 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue a reminder to RLA and Firm giving 15 days time for submission of the application.				

	Case No.:23/20/87-ALC1/2015	Party Name:ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
193	HQ File :01/87/050/00267/AM16/	RLA File :03/94/040/00390/AM16/	Lic.No/Date:0310798721 08.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:20/20/87-ALC1/2015	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
194	HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:21/20/87-ALC1/2015	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
195	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				




	Case No.:12/20/87-ALC1/2015	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
196	HQ File :01/87/050/00256/AM16/	RLA File :05/24/040/00238/AM16/	Lic.No/Date:0510395635 15.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:27/20/87-ALC1/2015	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
197	HQ File :01/87/050/00271/AM16/	RLA File :03/95/040/00271/AM16/	Lic.No/Date:0310798904 15.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:13/20/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
198	HQ File :01/87/050/00257/AM16/	RLA File :05/24/040/00282/AM16/	Lic.No/Date:0510395644 16.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:6/20/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
199	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:1/18/87-ALC1/2015	Party Name:ECOPLAST LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
200	HQ File :01/87/050/00171/AM16/	RLA File :03/94/040/00397/AM16/	Lic.No/Date:0310798976 21.09.2015	
Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.				

201	Case No.:2/18/87-ALC1/2015	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00172/AM16/	RLA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	
	Decision: RLA and firm were requested vide letter dated 22.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue reminder to both RLA and Firm giving 15 days time for submission of the application.			

202	Case No.:10/20/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00254/AM16/	RLA File :05/23/040/00249/AM16/	Lic.No/Date:0510395693 22.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

203	Case No.:11/20/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00255/AM16/	RLA File :05/23/040/00255/AM16/	Lic.No/Date:0510395689 22.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

204	Case No.:24/20/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00268/AM16/	RLA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			




	Case No.:14/20/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
205	HQ File :01/87/050/00258/AM16/	RLA File :05/24/040/00298/AM16/	Lic.No/Date:0510395733 24.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:18/20/87-ALC1/2015	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
206	HQ File :01/87/050/00262/AM16/	RLA File :30/24/040/00001/AM16/	Lic.No/Date:3010103608 28.09.2015	
Decision: A copy of application has been forwarded to DIPP on 18.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.				

	Case No.:33/20/87-ALC1/2015	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
207	HQ File :01/87/050/00277/AM16/	RLA File :03/95/040/00425/AM16/	Lic.No/Date:0310799116 30.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:15/20/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
208	HQ File :01/87/050/00259/AM16/	RLA File :15/24/040/00015/AM16/	Lic.No/Date:1510022077 01.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

	Case No.:35/20/87-ALC1/2015	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
209	HQ File :01/87/050/00279/AM16/	RLA File :03/95/040/00449/AM16/	Lic.No/Date:0310799125 01.10.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

210	Case No.:1/19/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00240/AM16/	RLA File :08/24/040/00227/AM16/	Lic.No/Date:0810136220 08.10.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

211	Case No.:2/20/87-ALC1/2015	Party Name:SPERRY PLAST LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00246/AM16/	RLA File :05/24/040/00315/AM16/	Lic.No/Date:0510395871 09.10.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

212	Case No.:17/20/87-ALC1/2015	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00261/AM16/	RLA File :24/24/040/00020/AM16/	Lic.No/Date:2410041841 13.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

213	Case No.:36/20/87-ALC1/2015	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00280/AM16/	RLA File :03/95/040/00514/AM16/	Lic.No/Date:0310799521 19.10.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

[Handwritten signatures]

214	Case No.:3/19/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00242/AM16/	RLA File :30/24/040/00026/AM16/	Lic.No/Date:3010103633 20.10.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

215	Case No.:19/20/87-ALC1/2015	Party Name:KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00263/AM16/	RLA File :31/83/040/00097/AM16/	Lic.No/Date:3110065710 21.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

216	Case No.:4/19/87-ALC1/2015	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00243/AM16/	RLA File :30/24/040/00065/AM15/	Lic.No/Date:3010103639 03.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

217	Case No.:5/19/87-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00244/AM16/	RLA File :03/95/040/00579/AM16/	Lic.No/Date:0310800115 06.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			




218	Case No.:1/20/87-ALC1/2015	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00245/AM16/	RLA File :52/24/040/00057/AM16/	Lic.No/Date:5210041687 12.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

219	Case No.:3/20/87-ALC1/2015	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00247/AM16/	RLA File :30/24/040/00027/AM16/	Lic.No/Date:3010103650 18.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

220	Case No.:4/20/87-ALC1/2015	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00248/AM16/	RLA File :30/24/040/00028/AM16/	Lic.No/Date:3010103652 19.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

221	Case No.:34/20/87-ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00278/AM16/	RLA File :52/24/040/00059/AM16/	Lic.No/Date:5210041708 04.12.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

[Handwritten signatures]

222	Case No.:37/20/87-ALC1/2015	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00281/AM16/	RLA File :03/95/040/00682/AM16/	Lic.No/Date:0310801169 17.12.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

223	Case No.:38/20/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:20/87-ALC1/2015 21.01.2016	Status: Deferred
	HQ File :01/87/050/00282/AM16/	RLA File :04/24/040/00252/AM10/	Lic.No/Date:0410161457 29.12.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

Meeting ended with a vote of thanks to the Chair.
